

Gandhidham (Development And Control On Erection Of Buildings) (Amendment) Act, 1966

12 of 1966

[30 September 1966]

CONTENTS

1. Short Title
2. Amendment Of Section 3 Of Bom. Xix Of 1958
3. Amendment Of Section 4 Of Bom. Xix Of 1958
4. Insertion Of New Section 18A In Bom. Xix Of 1958
5. Insertion Of New Section 27A In Bom. Xix Of 1958
6. Amendment Of Section 31 Of Bom. Xix Of 1958

Gandhidham (Development And Control On Erection Of Buildings) (Amendment) Act, 1966

12 of 1966

[30 September 1966]

An Act to amend the Gandhidham (Development and Control on Erection of Buildings) Act, 1957. It is hereby enacted in the Seventeenth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Gandhidham (Development and Control on Erection of Buildings) (Amendment) Act, 1966.

2. Amendment Of Section 3 Of Bom. Xix Of 1958 :-

In section 3 of the Gandhidham (Development and Control on Erection of Buildings) Act, 1957 (Bom. XIX of 1958) (hereinafter referred to as "the principal Act"), after sub-section (4), the following sub-section shall be inserted, namely:-

"(4A) The Chairman, the members other than members ex-officio and the Secretary, of the Authority shall receive such emoluments as may be prescribed."

3. Amendment Of Section 4 Of Bom. Xix Of 1958 :-

In section 4 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:-

"(3) The Authority may have and use such official seal as may be prescribed."

4. Insertion Of New Section 18A In Bom. Xix Of 1958 :-

After section 18 of the principal Act, the following new section shall be inserted, namely:-

"18A. Compounding of offences.--

(1) The Authority or any person authorised by the Authority by a general or special order in this behalf may, either before or after the institution of proceedings for any offence punishable under this Act, accept from any person charged with such offence a sum not exceeding ten thousand rupees by way of composition of the offence.

(2) On payment of such sum as may be determined by the Authority or, as the case may be, the person so authorised, no further proceedings shall be taken against the accused person in respect of the same offence."

5. Insertion Of New Section 27A In Bom. Xix Of 1958 :-

After section 27 of the principal Act, the following new section shall be inserted, namely: -

"27A. Member, officer and employee of Authority to be public servant.--Every member and every officer and other employee of the Authority shall be deemed to be a public servant within the meaning of section 21 of; the Indian Penal Code(XLV of 1860)."

6. Amendment Of Section 31 Of Bom. Xix Of 1958 :-

In section 31 of the principal Act,-

(1) in sub-section (2),-

(i) after clause (a), the following clause shall be inserted, namely:-

"(aa) the emoluments payable to the Chairman, members and the Secretary of the Authority;";

(ii) for clause (b), the following shall be substituted, namely:-

"(b) the official seal of the Authority;";

(2) for sub-section (3), the following sub-sections shall be substituted, namely:-

"(3) All regulations made under this section shall be laid for not less

than thirty days before the State Legislature as soon as possible after they are made, and shall be subject to rescission by the State Legislature or to such modifications as the State Legislature may make during the session in which they are so laid or the session immediately following.

(4) Any rescission or modifications so made by the State Legislature shall be published in the Official Gazette and shall thereupon take effect."